

**Constitution of Benches at Lucknow Bench of the Court with effect from 4 July, 2016**

1	<p>Hon. A.P. Sahi, J. Hon. Dr Vijai Laxmi, J. <b><u>(Court no.1)</u></b></p> <p>Hon. A.P. Sahi, J. <b><u>(On Friday at 3.00 p.m.)</u></b></p> <p>Hon. Dr. Vijay Laxmi, J. <b><u>(On Friday at 3.00 p.m.)</u></b></p>	<ul style="list-style-type: none"> <li>i. Fresh and listed : Public interest litigation (civil) (<b>except public interest litigation writs relating to Encroachment of Gaon Sabha land</b>) and Public interest litigation (criminal);</li> <li>ii. Special appeals <b>from 1 January, 2015;</b></li> <li>iii. Miscellaneous writs <b>from 1 January 2011;</b></li> <li>iv. Writs relating to land acquisition;</li> <li>v. Environmental matters;</li> <li>vi. Writs relating to tolls on river bridges in Uttar Pradesh;</li> <li>vii. Tax writs, including recovery of tax, appeals and applications relating to direct and indirect tax matters;</li> <li>viii. Cases relating to NRHM scam;</li> <li>ix. Applications under Article 228 of the Constitution of India for orders, admission and hearing including bunch cases.</li> </ul> <ul style="list-style-type: none"> <li>i. Cases relating to NRHM scam.</li> <li>ii. Applications for expedited hearing.</li> </ul> <ul style="list-style-type: none"> <li>i. Oldest service writs irrespective of the year for orders, admission and hearing including bunch cases.</li> </ul>
2	<p>Hon. S.S. Chauhan, J. Hon. Anil Kumar, J. <b><u>(Court no.2)</u></b></p>	<p>Fresh and listed :</p> <ul style="list-style-type: none"> <li>i. Service writs including those of judicial officers of District judiciary and employees of High Court, District Courts other than those arising out of orders of the Central Administrative Tribunal and State Public Service Tribunal;</li> <li>ii. Writs relating to disputes of street vendors/ hawkers/ Implementation of 2009 policy for orders, admission and hearing including bunch cases.</li> <li>iii. Miscellaneous writs <b>upto 31 December 2010;</b></li> <li>iv. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
3	<p>Hon. S.N. Shukla, J. Hon. Anant Kumar, J. <b><u>(Court no.3)</u></b></p>	<p>Fresh and listed :</p> <ul style="list-style-type: none"> <li>i. Service writs arising out of orders of the Central Administrative Tribunal and State Public Service Tribunal;</li> <li>ii. First appeals from orders;</li> <li>iii. First appeals;</li> <li>iv. Family court appeals;</li> <li>v. Contempt appeals;</li> <li>vi. Listed Special appeals <b>upto 31 December 2014</b> for orders, admission and hearing including bunch cases.</li> <li>vii. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
4	<p>Hon. Ajai Lamba, J. Hon. Ravindra Nath Mishra-II, J. <b><u>(Court no.7)</u></b></p>	<p>Fresh and listed :</p> <ul style="list-style-type: none"> <li>i. Criminal writs;</li> <li>ii. Criminal contempt;</li> <li>iii. Habeas Corpus writs;</li> <li>iv. Government criminal appeals for orders, admission and hearing including bunch cases.</li> </ul>

5	Hon. Shabihul Hasnain, J. <b><u>(Court no.6)</u></b>	<ul style="list-style-type: none"> <li>i. Writs relating to consolidation;</li> <li>ii. Writs relating to U.P.Z.A. and L.R. Act;</li> <li>iii. Writs relating to Land Revenue Act;</li> <li>iv. Writs arising out of orders passed by Board of revenue;</li> <li>v. Ceiling of land for orders, admission and hearing including bunch cases.</li> <li>vi. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>	Fresh and listed :
6	Hon. Dr. D.K. Arora, J. <b><u>(Court no.24)</u></b>	<ul style="list-style-type: none"> <li>i. Miscellaneous writs;</li> <li>ii. Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956;</li> <li>iii. Testamentary cases for orders, admission and hearing including bunch cases.</li> <li>iv. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>	Fresh and listed :
7	Hon. Ritu Raj Awasthi, J. <b><u>(Court no.5)</u></b>	<ul style="list-style-type: none"> <li>i. Second appeals;</li> <li>ii. <b>Writs relating to Encroachment of Gaon Sabha land, including public interest litigation;</b></li> <li>iii. <b>Writs relating to matters under U.P. Panchayat Raj Act, 1947;</b></li> <li>iv. <b>All writs relating to fair price shop matters</b> for orders, admission and hearing including bunch cases.</li> </ul>	Fresh and listed :
8	Hon. Abhay Mahadeo Thipsay, J. <b><u>(Court no.19)</u></b>	<ul style="list-style-type: none"> <li>i. Applications under section 482 &amp; 483 Cr.P.C., criminal revisions and criminal writs <b>from 1 January 2011;</b></li> <li>ii. On priority basis starting from the oldest cases under section 482 Cr.P.C. relating to murder, rape, kidnapping and dacoity in which investigation or proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.</li> <li>iii. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>	Fresh and listed :
9	Hon. S.V.S. Rathore, J. Hon. Anil Kumar Srivastava-II, J. <b><u>(Court no.28)</u></b>	<ul style="list-style-type: none"> <li>i. Appeals arising from POTA;</li> <li>ii. Criminal revisions;</li> <li>iii. Applications for leave under section 378(4) Cr.P.C.;</li> <li>iv. Criminal appeals including criminal appeals under Section 376 I.P.C. on priority basis;</li> <li>v. Capital sentence cases for orders, admission and hearing including bunch cases.</li> </ul>	Fresh and listed :
10	Hon. D.K. Upadhyaya, J. <b><u>(Court no.26)</u></b>	<ul style="list-style-type: none"> <li>i. Service writs (except Service writs of employees of High Court and District Judiciary) <b>from 1 January 2011;</b></li> <li>ii. Writs relating to tax, excise and central taxation;</li> <li>iii. Matters under section 11 of Arbitration and Conciliation Act, 1996 for orders, admission and hearing including bunch cases.</li> <li>iv. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>	Fresh and listed :

11	Hon. A.N. Mittal, J. <b>(Court no.25)</b>	i. ii. iii. iv	Fresh and listed : Civil contempt matters; Rent control writs; Applications under Article 227 of Constitution of India for orders, admission and hearing including bunch cases; Cases classified as oldest and/or likely to be infructuous for disposal.
12	Hon. Mahendra Dayal, J. <b>(Court no.22)</b>	i. ii. iii.	Fresh and listed : Major bail applications (i.e. bail applications under section 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C.); Matters under section 378 Cr.P.C.; Habeas Corpus writs for orders, admission and hearing including bunch cases.
13	Hon. Rakesh Srivastava, J. <b>(Court no.27)</b>	i	Listed service writs (except Service writs of employees of High Court and District Judiciary) <b>upto 31 December 1997</b> for orders, admission and hearing including bunch cases.
14	Hon. A.R. Masoodi, J. <b>(Court no.8)</b>	i. ii iii iv v vi	Fresh and listed : First appeals; First appeals from orders; Civil revisions; All civil matters cognizable by Single Judge; Small Cause Courts revisions for orders, admission and hearing including bunch cases. Cases classified as oldest and/or likely to be infructuous for disposal.
15	Hon. Rajan Roy, J. <b>(Court no.10)</b>	i. ii iii	Fresh and listed : Service writs of employees of High Court and District Judiciary; Service writs (except those assigned to other Courts specifically) <b>from 1 January 1998 to 31 December 2010</b> for orders, admission and hearing including bunch cases. Cases classified as oldest and/or likely to be infructuous for disposal.
16	Hon. Ranjana Pandya, J. <b>(Court no.20)</b>	i ii iii iv	Fresh and listed : Matters under section 407 Cr.P.C. for orders, admission and hearing including bunch cases; Minor bail applications (except under section 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C.) <b>upto 31 December 2015</b> for orders; Listed criminal appeals including criminal appeals under section 376 I.P.C. <b>upto 31 December 2010</b> for hearing/ final hearing including bunch cases; Listed applications under section 482 & 483 Cr.P.C., criminal revisions and criminal writs <b>upto 31 December 2010</b> for orders, admission and hearing including bunch cases.

17	Hon. Umesh Chandra Srivastava, J. <b>(Court no.21)</b>	<ul style="list-style-type: none"> <li>i. Fresh and listed :</li> <li>ii. Minor bail applications (except under section 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C.) from 1 January 2016 onwards for orders;</li> <li>iii. Criminal appeals including criminal appeals under section 376 I.P.C. from 1 January 2011;</li> <li>iv. <b>Applications under section 389 (2) Cr.P.C.</b> for orders, admission and hearing.</li> </ul>	

**Note:**

**1- The administrative order dated 16.12.2013 regarding part heard and tied up cases will continue in operation.**

**2- Cases where the vires of Central or State legislation is challenged be listed before appropriate Bench having jurisdiction to deal with such matters.**

ACTING CHIEF JUSTICE